

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1437
ANSWERED ON:05.03.2010
HOMELESS CHILDREN
J Helen Davidson

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a): Whether the National Commission for Protection of Child Rights collects the data regularly about the homeless children in the country;
- (b): if so, the details thereof during each of the last three years and the current year, State-wise; and
- (c): the number of shelter homes for destitute children constructed/to be constructed in the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): No Sir.

(b): Does not arise.

(c): Prior to the current financial year 2009-2010, Ministry of Women and Child Development was implementing a Centrally Sponsored Plan Scheme, namely, a "Programme for Juvenile Justice" under which grants-in-aid to State Governments /Union territory Administrations were provided for setting up/maintenance of children homes including shelter homes for homeless children. During the financial year 2008-09, financial assistance amounting to Rs.21.14 crores was provided to 24 States/UTs for establishment and maintenance of 1268 homes for homeless destitute children. From the current financial year 2009-2010, the scheme has been merged under the centrally sponsored scheme namely, "Integrated Child Protection Scheme(ICPS)". Provisions have been made for setting up/maintenance of shelter homes in the ICPS. The details of the ICPS are available on the Ministry's web-site – www.wcd.nic.in . During the current financial year 2009-2010, central share of grant of Rs.1,09,10,496/- has been provided till now to the Governments of Andhra Pradesh, Manipur and Nagaland for maintenance of 36 homes including shelter homes.